

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH MUMBAI

ORIGINAL APPLICATION NO:156/2001

DATE OF DECISION: 01.3.2001.

Smt. Nivedita Shrinivas Pathak

Applicant.

Shri S.P.Kulkarni

Advocate for

Applicant.

Versus

Union of India and others.

Respondents.

Advocate for

Respondents

CORAM

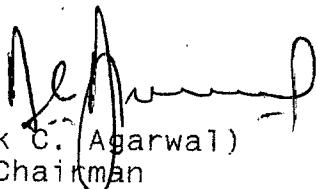
Hon'ble Shri Justice Ashok C. Agarwal, Chairman.

Hon'ble Ms. Shanta Shastry, Member (A)

(1) To be referred to the Reporter or not?

(2) Whether it needs to be circulated to
other Benches of the Tribunal?

(3) Library.


(Ashok C. Agarwal)
Chairman

NS

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO:156/2001

THURSDAY the 1st day of MARCH 2001

CORAM: Hon'ble Shri Justice Ashok C. Agarwal, Chairman

Hon'ble Ms. Shanta Shastry, Member (A)

Smt. Nivedita Shrinivas Pathak
Residing at
P.O. Bada Pokharan,
Tal. Dahanu, District Thane.Applicant.

By Advocate Shri S.P.Kulkarni.

V/s

1. Union of India through
Superintendent of Post Offices,
Thane West Division, P.O.
Mira Road, Dist Thane.
2. Director of Postal Services
Office of the Chief Postmaster
General, Maharashtra Circle
Old CGO Bldg. Near CST Mumbai.
3. Postmaster General
Mumbai Region, Office of the
C.P.M.G. Maharashtra Circle
Old GPO Bldg., near CST Mumbai.
4. Smt. Rupali D. Kothari
C/o E.D.B.P.M. Bada Pokharan B.O.
P.O. Bada Pokharan via Dahanu S.O.
Sub Post Dahanu (Dist. Thane.)Respondents.

ORDER (ORAL)

{Per Shri Justice Ashok C. Agarwal, Chairman}

The applicant was appointed as Branch Postmaster with effect from 2.12.1998. Her services were sought to be terminated by issue of termination notice of 5.7.1999 at (Annexure A1). Her services there after terminated by order dated 19.9.1999 (Annexure A3). No reason has ^{been} _L assigned for terminating her

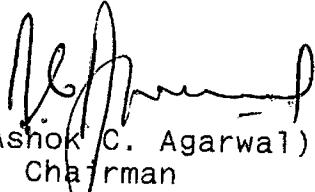

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services. The applicant in the circumstances has submitted her ~~representation~~ application on 7.12.1999 (Annexure C). No reply so far been given to her. In the circumstances we find that interest of justice would be served by disposing of the present OA without issuing of notices with a direction to the respondents to dispose of the aforesaid representation expeditiously within a period of six weeks from the date of service of this order. We order accordingly.

DASTI

Shanta 9-

(Ms. Shanta Shastry)
Member(A)



(Ashok C. Agarwalla)
Chairman

NS